

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No. 655 of 2020

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Ranthu Oraon Petitioner

Versus

1. The State of Jharkhand
2. Manju Lakra Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Md. Kaisar Alam, Adv.
For the State : Mr. Ashok Kumar, APP

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

03/07.09.2021 After some arguments, learned counsel for the petitioner seeks permission to withdraw the present criminal revision.

Learned counsel for the State has no objection.

In view of above submission, the present criminal revision stands dismissed as withdrawn.

However, liberty is reserved with the revisionist to raise all the points before the court below in the proceeding which has been initiated under Section 127 of the Cr.P.C.

Limitation petition being I.A. No.5259 of 2020 accordingly disposed of.

(Rajesh Kumar, J.)